

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 215 of 2012 in**  
**DFR-1007 of 2012**

**Dated : 26<sup>th</sup> July, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Bihar Chamber of Commerce** **...Appellant (s)**

**Versus**

**Bihar Electricity Regulatory Commission & Anr.** **.....Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

**O R D E R**

**IA No. 215 of 2012**  
**(Condone delay Appl.)**

This is an Application to condone the delay of 9 days in filing the Appeal. It is submitted that already notice has been served on both the Respondents and to this effect the affidavit of service has also been filed. No body has entered appearance on behalf of the Respondents.

We have gone through the affidavit and heard the learned counsel for the Applicant. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **27.07.2012.**

**(Rakesh Nath)**  
**Technical Member**  
**ts/mk**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**